

SLP(C)No. 6460 OF 2001

ITEM No.206

Court No. 5

SECTION IVB
A/N MATTERS U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.6460/2001

(From the judgement and order dated 08/11/2000 in CR 6484/99
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

NIRMALJIT SINGH

Petitioner (s)

VERSUS

JASDEV SINGH

Respondent (s)

(With prayer for interim relief)
(For Final Disposal)

Date : 24/08/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.T. THOMAS
HON'BLE MR. JUSTICE S.N. VARIAVA

For Petitioner (s)

Mr.Satinder S. Gulati,Adv.,
Mr.S.V. Tambwekar,Adv.

For Respondent (s)

UPON hearing counsel the Court made the following

O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J
.SP2List after the decision on Section 34 C.P.C. is
rendered by the Constitution Bench.

.SP1

(Vijay Kumar Sharma)
Court Master(H.K. Bhatia)
Court Master